

IN THE SUPREME COURT OF INDIA
EXTRAORDINARY APPELLATE JURISDICTION

Petitions for Special Leave to Appeal (Crl.) Nos.1959-1963/2024

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

O R D E R

1. The present Special Leave Petitions were directed against the impugned order dated 28-11-2023 passed by the High Court of Madras in Writ Petition Nos.33459 to 33462 and 33467 of 2023. Vide the detailed order dated 27-2-2024, this Court had directed the District Collectors to appear in response to the summons in question issued by the petitioner - Directorate of Enforcement. Subsequently, from time to time, the Court had directed them to remain present personally before E.D. and respond to the summons.
2. Vide the order dated 02-04-2024, this Court had directed the respondents - Collectors to personally remain present and appear before the E.D. on 25-4-2024. Accordingly, the concerned District Collectors had remained present and submitted some of the documents. However, some of the requisite documents were still not produced by them. Accordingly, the matter was adjourned from time to time and

to see the status of the production of the documents.

3. On 06-08-2024, the learned Senior counsel - Mr. Kapil Sibal appearing for the respondents had stated that the respondents shall furnish all the documents available with them, as well as the documents which are available on the website, but are not being downloaded.
4. Today, the learned counsel for the petitioner states that there are about 36 FIRs which are still not available with them and the list of which has already been handed over to the counsel for the respondents. The learned counsel for the respondents states that the respondents shall furnish the copy of the said FIRs within a week from today to the petitioner. The said statement is taken on record.
5. In view of the above, no further orders are required to be passed in these set of Special Leave Petitions. Hence, the Special Leave Petitions are disposed of accordingly.
6. As per the Office Report dated 23-08-2024, the respondents have filed review petitions which are pending before the Judge-in-Chambers. The learned Senior Counsel Mr. Sibal states that the said Review Petitions be also disposed of.
7. Accordingly, the Review Petition Nos.306-310/2024 in SR

Nos.1959-1963/2024, and the Review Petition Nos.311, 312, 305, 313 and 314 of 2024 filed by the respondents are disposed of as they do not survive.

8. Pending applications also stand disposed of.

.....J
(BELA M. TRIVEDI)

.....J
(SATISH CHANDRA SHARMA)

NEW DELHI
27TH AUGUST, 2024.

ITEM NO.44

COURT NO.14

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.1959-1963/2024

(Arising out of impugned final judgment and order dated 28-11-2023 in WP No. 33459/2023, WP No. 33460/2023, WP No. 33461/2023, WP No. 33462/2023 & WP No. 33467/2023 passed by the High Court of Judicature at Madras)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

(IA No.33094/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 77913/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Suryaprakash V. Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Samrat Goswami, Adv.
Ms. Aakriti Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Amit Anand Tiwari, Sr. A.A.G.
Mr. D.Kumanan, AOR
Ms. Deepa S, Adv.
Mr. Sheikh F Kalia, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.
Mr. Vishal Tyagi, Adv.
Mr. Chinmay Anand Panigrahi, Adv.

Mr. Kapil Sibal, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. N R Elango, Sr. Adv.
Mr. Amit Anand Tiwari, Sr. A.A.G.
Mr. Sabarish Subramanian, AOR
Mr. C Kranthi Kumar, Adv.

Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.
Mr. Vishnu Unnikrishnan, Adv.
Mr. Danish Saifi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The Special Leave Petitions and the Review Petitions are disposed of, in terms of the signed order.
2. Pending applications also stand disposed of.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(Signed Order is placed on the file)

(MAMTA RAWAT)
COURT MASTER (NSH)